

**RESERVE BANK OF INDIA
FOREIGN EXCHANGE DEPARTMENT
CENTRAL OFFICE
MUMBAI**

CORRIGENDUM

In the Notification No.FEMA.109/2003-RB dated January 1, 2004 of the Reserve Bank of India, Exchange Control Department, Central Office, published in the gazette of India Extraordinary, Part II, Section 3, sub-Section (i) vide G.S.R.13(E) dated January 7, 2004, the following shall be added at the end.

Foot-note:

The Principal Regulations were published in the Official Gazette vide G.S.R.No.393(E) dated May 5, 2000 in Part II, Section 3, Sub-Section (i) and subsequently amended vide G.S.R.No.675(E) dated August 25, 2000, G.S.R.No.89(E) dated February 12, 2001, G.S.R.No.103(E) dated February 19, 2001, G.S.R.No.200(E) dated March 21, 2001, G.S.R.No.5(E) dated January 2, 2002, G.S.R.No.261(E) dated April 9, 2002, G.S.R.No.465(E) dated July 2, 2002, G.S.R.No.474(E) dated July 8, 2002, G.S.R.No.755(E) dated November 8, 2002, G.S.R.No.756(E), G.S.R.No.224(E) dated March 18, 2003, G.S.R.No.398(E) dated May 14, 2003, G.S.R.No.452(E) dated June 3, 2003, G.S.R.No.453(E) dated June 4, 2003 and G.S.R.No.11(E) dated January 7, 2004.

That as rectified and modified as aforesaid, the Principal Regulations shall remain in full force and effect.

**(Shyamala Gopinath)
Deputy Governor
20.10.2004**

G.S.R.No.717(E)/29.10.2004